

उपरोक्त कर राज्य सरकारों और उनके अधीन संस्थानों द्वारा लगाये स्थानीय करों में अतिरिक्त है और अतः यह प्रत्येक राज्य में भिन्न-भिन्न है।

(ग) और (घ). विश्व बैंक परियोजना के अधीन आयातित ट्रैक्टरों और कुल कृषि अर्थ व्यवस्था पर उत्पादन और सीमान्त शुल्कों की वर्तमान दरों का मूल्यांकन करना अभी बहुत जल्दी है।

Employees Provident Fund in M/s India Mica and Micanite Limited P. O. Jhumritilaya, Hazaribagh

78.6. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/s. India Mica and Micanite Limited P.O. Jhumritilaya (District Hazaribagh) was covered under the Employers Provident Funds Act, 1952 with effect from the 31st May, 1960 and a writ was filed by the management of the factory regarding its applicability ; if so, the reasons why necessary prayer was not made for bank guarantee before the High Court ;

(b) whether only partial compliance has been secured as the Regional Provident Fund Commissioner was interested in it ;

(c) whether scrutiny of the records has not been made and eligibility looked into because of (b) above ; and

(d) the action proposed to be taken against the non-cooperative management and erring Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :

(a) M/s. India Mica and Micanite Limited was covered under the Employee's Provident

Funds and Family Pension Fund Act, 1952 with effect from the 31st October, 1960. A writ petition was filed in the Patna High Court by the management which was dismissed with cost. In the past, there was no regular practice of submitting a prayer before various Courts for bank guarantees.

(b) and (c). Compliance has been secured on the basis of the statutory returns submitted by the establishment, investigations made, scrutiny of the records and after taking into account the eligibility of employees concerned.

(d) Does not arise.

Exemption of M/s. Shankar Vastralaya, Muzaffarpur, Bihar from Provision of E. P. F. Act, 1952

7807. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether M/s. Shankar Vastralaya, Muzaffarpur, Bihar was exempted from the provision of Section 1 (5) of the Employees' Provident Fund Act, 1952 and several representations were made to the Central Provident Fund Commissioner, with no result ;

(b) whether the Regional Provident Fund Commissioner, Bihar inspected the aforesaid establishment and did not consider the subsequent report the Provident Fund Inspector, who opposed the exemption U/S 1 (3) of the Act ; and

(c) if so, the action taken to recover the Employees Provident Fund dues from the establishment with retrospective date, besides pulling up the erring Commissioner ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and not the direct concern of the Central Government. The Provident Fund Authorities have intimated as under :

(a) to (c). On the basis of the facts then available the Regional Provident Fund Commissioner, Bihar allowed M/s. Shankar

Vastralaya, Muzaffarpur, Bihar to go out of the Employees' Provident Funds and Family Pension Fund Act, 1952 under Section 1 (5) thereof with effect from 1-5-1963. One complaint had been received by the Central Provident Fund Commissioner. The complainant was asked through a registered post to intimate whether he was in possession of the full facts to substantiate the charges but no reply appears to have been received. However, the establishment has been covered under the Act provisionally with effect from 3-9-1968. The coverage has been challenged by the establishment.

Scheme to Increase Production of Jute

7808. SHRI MUKHTIAR SINGH MALIK : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any proposal under consideration of Government to formulate any scheme to increase the production of Jute in the country, thereby bringing the prices down to a more reasonable level ; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) The Government of India have taken up several Centrally sponsored schemes including package Schemes to increase the production of jute. The programmes have been considerably accelerated recently. An Action Group has also been constituted to formulate further programmes for increasing jute production.

(b) The main features of the existing schemes are given in the attached statement.

Statement

The following Centrally sponsored schemes have been taken up by the Government of India to increase the production of jute :

1. Special Package Programme on Jute

This scheme envisages provision of all development inputs, namely improved seed, fertilizer, pesticide as well as adoption of improved techniques of line sowing, retting and extraction of fibre. Besides meeting 100% cost of staff for implementation of the programme, Govt.

of India provides subsidies on improved seed, foliar application of urea and retting facilities.

2. Aerial Spraying of Urea

To demonstrate the efficacy of aerial spraying of urea the Government of India provides 100% subsidy on cost of urea and operational charges.

3. Subsidised distribution of certified improved seeds

To popularise the use of improved jute seeds, subsidy is being given at the rate of 50% of the cost subject to the maximum limits of Rs. 200/- per quintal for capsularies and Rs. 300/- per quintal for olitorious variety.

4. Ground spraying of urea in Non-package areas

In order to raise jute production substantially, ground spraying of urea is being recently extended to non-package areas 100% subsidy on cost of urea is being provided by the Government of India under this programme.

Amenities and Pay Scales of Veterinary Assistant Surgeons in Union Territory of Delhi

7809. SHRI RAJDEO SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the pay scales of Veterinary Assistant Surgeon in the Union Territory of Delhi is Rs. 220-470, the post is non-Gazetted private practice is not allowed and accommodation too is not free, whereas in other states and Union Territories the pay scale of the same post is Rs. 350-800, the post is Gazetted, private practice is allowed and free accommodation is offered ;

(b) if so, the reasons for this disparity ; and

(c) the action taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : (a) The pay of the Veterinary Assistant Surgeons prescribed by Delhi Administration is Rs. 200-470, The post is non-Gazetted, private practice is not allowed and accommodation is not provided free. The pay scales and other facilities available to Veterinary